

Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: June 24, 2026.

(Amount in ₹)

Notes:
1.The above list of creditors reflects claims received by RP and verified as on June 24, 2026.
2.Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.
3.The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
4 The unsecured creditor has furnished details of the loan agreement; however, it is noted that the said loan agreement is not notarised. Further, although the claim was submitted along with a declaration stating that the creditor is not a related party of the Corporate Debtor, upon independent verification and further examination of records, it was found that the creditor falls within the definition of a related party under the Insolvency and Bankruptcy Code, 2016, and accordingly, the claim has been classified as that of a related party creditor and excluded from the Committee of Creditors (CoC) in terms of the applicable provisions of the IBC and CIRP Regulations.
5.The claim has been filed by the former shareholders and related parties of erstwhile directors, supported only by ledger entries of the Corporate Debtor, with no further proof of claim provided.
6.The claim has been admitted based on the books of the CD.